

(A3)

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Contempt petition No. 15/91

in

O.A. T.A. No. 1512 of 1987.

Sunder Lal

Applicant.

versus

V.K. Agrawal and others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr. A.B. Gorthi, Adm. Member)

None for either of the parties. From our order dated 14.8.91 it is seen that there has been sufficient compliance of our <sup>judgment</sup> order dated 12.12.90. By the same order personal attendance of the respondents is also dispensed with. Thereafter, although the case was listed on <sup>a number of</sup> <sub>in</sub> sufficient occasions, None has put in appearance from either side. Under the circumstances the Contempt Application is consigned and notices issued stand discharged.

  
A.M.

  
V.C.

Shakeel/

Lucknow Dated: 30.1.92